- (b) if so, the details thereof;
- (c) whether it is also a fact that the payment of EPS contribution will be in the form of reimbursements to employers; and

[27 July, 2016]

(d) whether the scheme will be applicable for the new employees earning ₹ 15,000 a month, who have worked for 240 days during a year in an establishment?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (d) A new scheme "Pradhan Mantri Rojgar Protsahan Yojana" has been announced in the Budget for 2016-17 with the objective of promoting employment generation and an allocation of ₹ 1000 crores has been made. The scheme is being implemented by the Ministry of Labour and Employment in 2016-17. Under the scheme employers would be provided an incentive for enhancing employment by reimbursement of the 8.33% EPS contribution made by the employer in respect of new employment.

The PMRPY Scheme is targeted for workers earning wages less than ₹ 15,000/per month. For the purpose of the scheme, a new employee is one who has not
been working elsewhere on a regular basis prior to 1st April, 2016 and has a new
Aadhaar seeded Universal Account Number (UAN) on or after 01.04.2016.

Average contribution by workers in unorganised sector for availing social security

†1106. SHRI P. L. PUNIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the total average contribution that has to be made by workers engaged in unorganised sector to reap benefits of all social security schemes;
- (b) the contribution that State Government and Central Government have to bear the total contribution made by them in various schemes in last two years along with details thereof;
- (c) whether workers of unorganised sector are able to make their contribution in different social security schemes only after getting work/employment on regular basis; and
- (d) the details of scheme formulated by Government to provide employment on regular basis to workers of unorganised sector?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The Government

[†] Original notice of the question was received in Hindi.

has enacted the Unorganised Workers' Social Security Act, 2008, to provide for registration of unorganised workers and issuance of portable smart card by district administration and for formulation of suitable welfare schemes for unorganised workers on matters relating to: (i) life and disability cover; (ii) health and maternity benefits; (iii) old age protection; and (iv) any other benefit as may be determined by the Central Government through the National Social Security Board. Various schemes, formulated by the Government to provide social security cover to the unorganized workers, listed in the Schedule I of the above Act are as under:

- (i) Indira Gandhi National Old Age Pension Scheme. (Ministry of Rural Development)
- (ii) National Family Benefit Scheme. (Ministry of Rural Development)
- (iii) Janani Suraksha Yojana. (Ministry of Health and Family Welfare)
- (iv) Handloom Weavers' Comprehensive Welfare Scheme. (Ministry of Textiles)
- (v) Handicraft Artisans' Comprehensive Welfare Scheme. (Ministry of Textiles)
- (vi) Pension to Master Craft Persons. (Ministry of Textiles)
- (vii) National Scheme for Welfare of Fishermen and Training and Extension. (Department of Animal Husbandry, Dairying and Fisheries)
- (viii) Aam Admi Bima Yojana. (Department of Financial Services)
- (ix) Rashtriya Swasthya Bima Yojana. (Ministry of Health and Family Welfare)

The eligibility conditions, including the component of contribution from beneficiaries, for availing benefits of the social security schemes under the UWSS Act, 2008 vary from scheme to scheme. Similarly, the ratio of share between the Centre and the States also varies from one scheme to another.

- (c) No, Sir. Availing of benefits by beneficiaries under the social security schemes of the UWSS Act, 2008 are not linked to getting regular work or employment.
- (d) At present, there is no such scheme to provide employment on regular basis to workers of unorganised sector.

Unemployed youth in the country

1107. SHRI DARSHAN SINGH YADAV: SHRIMATI RAJANI PATIL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that unemployment amongst youth in the country has increased manifold and if so, the details thereof;